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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.56/2017**

**Date of Decision: 13.03.2020.**

***CORAM: DR. BHAGWAN SAHAI, MEMBER (A)***  
***R.N. SINGH, MEMBER (J)***

1. Mr. Nitin Helgaonkar,  
 Income Tax Officer, Age 45 years,  
 R/at 3/31, 32, Sangam, Br. Nathpai  
 Nagar, Ghatkopar (E), Mumbai 400 070.
2. Mr. Hemant N Gaikwad,  
 Income Tax Officer, Age 46 years,  
 R/at 23A/204, New MHADA Colony,  
 New Dindoshi, Goregaon (E),  
 Mumbai 400 097. ... *Applicants*

*(None for the Applicant)*

**VERSUS**

1. The Union of India, through the Secretary,  
 Department of Personnel and Training (DOPT),  
 Ministry of Personnel, Public Grievances and  
 Pension, North Block, New Delhi 110 001.  
 Represented by the Secretary of DOPT.
2. Central Board of Direct Taxes (CBDT),  
 North Block, New Delhi 110 001.  
 Represented by Chairman of CBDT. ... *Respondents*

*(Advocate Shri R.R. Shetty)*

**ORDER** (Oral)  
*Per : R.N. Singh, Member (J)*

None is present on behalf of the  
 Applicants.

Shri R.R. Shetty, learned counsel for  
 the Respondents.

2. The matter is listed for final hearing. Even on the last dates of hearing i.e. 31.07.2019 and 15.01.2020 there was no representation on behalf of the applicants. It appears that the applicants have lost interest in pursuing the matter.

3. In view of the above, the OA is dismissed in default for non-prosecution.

(R.N. Singh)  
Member (J)

(Dr. Bhagwan Sanai)  
Member (A)

dm.

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16/03/2020